

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 15/TT/2021

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of assets under “Northern Region System Strengthening Scheme-XXIX” in the Northern Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 17 others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Mr. Neeraj Kumar Verma, NTL
Mr. Vijayanand Semletty, NTL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “Northern Region System Strengthening Scheme-XXIX”:
- Asset-1:** 2 Numbers of 400 kV Line Bays at Samba Sub-station & 2 No. 400 kV Line Bays at Jalandhar Sub-station; and
- Asset-2 :** 2 Numbers of 400 kV Line bays at Samba Sub-station and 2 Numbers of 50 MVAR Line Reactor at Samba Sub-station
- b. Asset-1 and Asset-2 were put into commercial operation on 11.12.2016 and 26.8.2018 respectively. The transmission tariff of the 2014-19 period was allowed



vide order dated 19.7.2018 in Petition No. 4/TT/2018 for Asset-1 and vide order dated 14.4.2020 in Petition No. 32/TT/2019 for Asset-2.

- c. There is variation in the capital cost admitted by the Commission and capital cost claimed and it is due to change in accrual IDC.
- d. The information sought in the Technical Validation letter, details of Additional Capital Expenditure (ACE), liability flow statements and Form-5 in respect of Asset-1 and Asset-2, have been submitted vide affidavit dated 9.7.2021.
- e. No reply has been received from any of the Respondents.

3. The representative of NRSS-XXIX Transmission Limited (NTL) prayed for leave of the Commission to file reply in the matter since NTL is the affected party. Representative of NTL submitted that it has been recently mapped on e-filing portal and matter came to notice of NTL only recently.

4. The Commission permitted NTL to file reply on affidavit in the matter by 24.9.2021 with an advance copy to the Petitioner, who may file rejoinder, if any, by 6.10.2021. The Commission also directed the parties to comply with the directions within the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

